

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6616
ANSWERED ON:07.05.2013
FIRE SAFETY IN BUILDINGS
Rajaram Shri Wakchaure Bhausahab

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the High Court of Delhi had ordered on 29 May, 2003 to cut off the power and water connection of all the buildings which are over 15 metres high and have not taken precautionary measures for fire safety in the NCT of Delhi;
- (b) if so, the details thereof;
- (c) the details of the owners of the buildings who have complied/not complied with the orders of the High Court, as on date; and
- (d) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Delhi Fire Service has informed that the Hon'ble High Court in the matter titled Dr. B.L. Wadhwa Vs. Govt. of NCT of Delhi in Writ Petition (Civil) No. 2710/1998 has passed the direction to ensure fire safety provisions in the buildings covered under clause 6.2.4.1 of Building Bye-Laws, 1983.

(C): As per the direction passed by the Hon'ble High Court, the Delhi Fire Service inspected 2377 buildings to verify the status of fire safety system.

Out of which 527 buildings had been issued 'No Objection Certificate' from fire safety points of view, electricity and water disconnection orders were issued to 690 buildings for noncompliance of the fire safety norms and 747 buildings were declared as low rise category by the MCD.

(d):The Govt. of NCT of Delhi has enacted Delhi Fire Service Act, 2007 and Delhi Fire Service Rules, 2010, which are more comprehensive legislation concerning fire safety in the buildings. The aforesaid Act and Rule came into force w.e.f. 01.07.2010.

On completion of construction of buildings, an inspection is carried out by the officers of Delhi Fire Service to verify the compliance of fire safety requirements and to issue Fire Safety Certificate.